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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

OA No. 321 of 2012

1. **ORDER DATED – 20th April, 2012.**

CORAM

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER, (ADMN.)

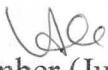
And

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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Upon hearing Mr. N.R.Routray, Learned Counsel for the Applicant and Mr. S.K.Ojha, Learned Standing Counsel appearing for the Respondent-Railways, since it is the specific case of the applicant that the representation of the Applicant at Annexure-A/5 is still pending consideration before the Respondent No.2, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to the Respondent No.2 to consider and dispose of the representation of the applicant at Annexure-A/5 within a period of ninety days from the date of receipt of copy of this order and communicate the decision to the applicant within the said period.

Copy of this order along with OA be sent to the Respondent Nos.2,3 and 4 at the cost of the applicant for which Learned Counsel for the Applicant undertakes to furnish the postal requisite in course of the day.


Member (Judicial)


Member (Admn.)